

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA
REGIONAL BENCH – COURT NO.3**

S. Tax Appeal No. 75651 of 2015

Arising out of Order-in-Appeal No.41/GHY/CE(A)/GHY/2015 Dated 24.03.2015 passed by Commissioner, Customs & Central Excise (Appeals), Guwahati.

M/s Rahul Trade & Agency

Prop. Ratan Kumar Taiwala,
Rajhans Hotel Building
P. O. Dhaligaon Chirang Btad,
Guwahat, Assam-783385

Appellant (s)

VERSUS

CCE & S. Tax, Guwahati

Sethi Trust Building,
5th Floor, G.S. Road, Bhangarh,
Guwahati-781005

Respondent (s)

APPERANCE :

None for the Appellant

Shri T. Mondal, A. R. for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER NO. 75409/2021

Date of Hearing : 20 July 2021

Date of Decision : 20 July 2021

PER CORAM.

The appellant has filed an application for withdrawal of the appeal filed by them.

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2. When the matter was called, none appeared on behalf of the appellant.
3. Heard the Shri T. Mondal, learned Authorized Representative for the Respondent Revenue. Learned Authorized Representative has no objection for withdrawal of the Appeal.
4. In view of the reasons as mentioned in the application, the prayer for withdrawal of the appeal is allowed and the appeal is dismissed as withdrawn.

(Dictated and pronounced in the open court.)

Sd/-
(P. K. Choudhary)
Member (Judicial)

Pooja.